

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPEAL NO. **36** OF 2023

S. Prasanth Kumar

... Appellant

Vs

SEIAA and Ors.

... Respondents

ADDITIONAL TYPED SET FILED BY THE APPELLANT

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DATED AT CHENNAI ON THIS THE 8th DAY OF NOVEMBER 2023


COUNSEL FOR APPELLANT



ந.க.எண். 292/2018/கனிமம்

மாவட்ட ஆட்சியர் அலுவலகம்,
(புவியியல் மற்றும் சுரங்கத்துறை),
கிருஷ்ணகிரி மாவட்டம்,
கிருஷ்ணகிரி.
நாள் 9.02.2018

குறிப்பாணை

பொருள்: கனிமங்களும் குவாரிகளும் - சிறுகனிமம் - சாராரண கற்கள் கிருஷ்ணகிரி மாவட்டம் - ஒசூர் வட்டம் - ஆலூர் கிராமம் அரசு புல எண் 588 (பகுதி) ல் 3.35.0 ஹெக்டேர் பரப்பளவில் அரசு நிலத்தில் அமைந்துள்ள சாதாரண கற்குவாரிக்கு டெண்டருடன் இணைந்த ஏல முறையில் குத்தகை வழங்க டெண்டர்/பொது ஏலம் நடத்தப்பட்டது - பொது ஏலத்தில் அதிக தொகை கோரிய திரு.எஸ்.பிரசாந்த் குமார் த/பெ வி.சீனிவாசன், 4/516 முனிதேவி நகர், ஒசூர் 635 109 என்பவருக்கு சாதாரண கற்குவாரி குத்தகை வழங்குதல் தொடர்பாக அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம், தமிழ்நாடு மாநில சுற்றுச்சூழல் பாதிப்பு மதிப்பீட்டு ஆணையத்தின் தடையின்மைச் சான்று மற்றும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரிய இசைவு ஆகியவற்றை பெற்று வழங்க கோருதல் - தொடர்பாக.

பார்வை:

1. கிருஷ்ணகிரி மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண்.01நாள்: 19.01.2018.
4. 03.02.2018 அன்று திமமணி நாளிதழில் வெளியிடப்பட்ட பத்திரிக்கை செய்தி.
2. திரு.எஸ்.பிரசாந்த் குமார் த/பெ வி.சீனிவாசன், 4/516 முனிதேவி நகர், ஒசூர் 635 109 என்பவரது டெண்டர் விண்ணப்பம் நாள்: 06.02.2018.

கிருஷ்ணகிரி மாவட்டம், ஒசூர் வட்டம், ஆலூர் கிராமம் அரசு புல எண் 588 (பகுதி) ல் 3.35.0 ஹெக்டேர் பரப்பளவில் அமைந்துள்ள சாதாரண கற்குவாரிக்கு ஆண்டுக்கு குவாரி குத்தகை வழங்குவது தொடர்பாக 07.02.2018 அன்று நடைபெற்ற பொது ஏலத்தில் திரு.எஸ்.பிரசாந்த் குமார் த/பெ வி.சீனிவாசன், 4/516 முனிதேவி நகர், ஒசூர் 635 109 என்பவர் அரசு நிர்ணயம் செய்த குறைந்தபட்ச குத்தகை தொகையை விட அதிக தொகையான ரூ.1,11,00,000/- (ரூபாய் ஒரு கோடியே பதனொரு லட்சம் மட்டும்)ஐ பொது ஏலத்தில் கோரியதால் அவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் வதி 8(6)(b)-ன்படி அவருக்கு கீழ்க்கண்ட நிபந்தனைகளுடன் குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ளது.

(i) குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ள குவாரிக்கு அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளியும், அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

28 MAY 2011

(ii) அருகிலுள்ள கிராம சாலைகளுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும், இதர நெடுஞ்சாலைகளுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

2. எனவே, கிருஷ்ணாகிரி மாவட்டம், ஆலாந்தி வட்டம், ஆலாந்தி கிராமம் அரசு புல எண் 588 (பகுதி) ல் 3.35.0 ஹெக்டேர் பரப்பளவில் புல வரைபடத்தில் குறிப்பிட்டுள்ள பகுதியில் குவாரி குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றும் நாளிலிருந்து ஐந்து ஆண்டுகளுக்கு சாதாரண கற்கள் வெட்டியெடுக்க குவாரி குத்தகை வழங்குதல் தொடர்பாக தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி 41 மற்றும் 42 ஆகியவற்றில் கண்டுள்ள காலவரையறைக்குள் அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம், தமிழ்நாடு மாநில சுற்றுச்சூழல் பாதிப்பு மதிப்பீட்டு ஆணையத்தின் இசைவு மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய இசைவு ஆகியவற்றை சமர்ப்பிக்கவேண்டும் என திரு.எஸ்.பிரசாந்த் குமார் த/பெ வி.சீனிவாசன், என்பவருக்கு தெரிவிக்கப்படுகிறது.

3. உரிய காலத்தில் மேற்கண்ட ஆவணங்களை சமர்ப்பிக்க தவறினால் விதிகளின்படி உரிய நடவடிக்கை எடுக்கப்படும் எனவும், தெரிவிக்கப்படுகிறது.

4. மேற்கூறிய ஆவணங்களை சமர்ப்பித்த பின்பு குவாரி குத்தகை வழங்கப்பட்டு குவாரி குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றிய பின்பே மேற்கண்ட புலத்தில் குவாரிப்பணிகளை தொடங்கவேண்டும். தவறினால் தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் 1959ன் விதி 36 (அ)ன்படி உரிய நடவடிக்கை எடுக்கப்படும் எனவும் தெரிவிக்கப்படுகிறது.

இணைப்பு : புல வரைபடம்.

பெறுதல் :

திரு.எஸ்.பிரசாந்த் குமார்
த/பெ வி.சீனிவாசன்,
4/516 முனிதேவி நகர்,
ஓசூர் 635 109

பதிவஞ்சலில் ஒப்புணை
அட்டையுடன்

மாவட்ட ஆட்சியர்,
கிருஷ்ணாகிரி.

நகல் : 1) தலைவர், கிருஷ்ணாகிரி மாவட்ட சுற்றுச்சூழல் பாதிப்பு மதிப்பீட்டு ஆணையம், மாவட்ட ஆட்சியர் அலுவலகம், கிருஷ்ணாகிரி.

2) ஆணையர், புவியியல் மற்றும் சுரங்கத்துறை, திரு.வி.க. தொழிற்போட்டை, கிண்டி, சென்னை - 32.

S. DHANASEKAR, M.Sc., (Geo)
RQP/MAS/225/2011/A

PROCEEDINGS OF THE DISTRICT COLLECTOR, KRISHNAGIRIPresent: Dr. S. Prabhakar, I.A.S.,

Roc.188/2018/Mines

Dated 8.02.2019

Sub: Mines and Minerals - Minor Mineral - Rough Stone - Krishnagiri District - Hosur Taluk - Alur Village- Govt. Land in S.F. No. 588 (part) - Over an extent of 3.35.0 Hects. - Precise area for the grant of Quarry lease for rough stone issued to Thiru S. Prasanth Kumar S/o V. Srinivasan, No. 5/516, Munidevi Nagar, Hosur Taluk, Krishnagiri District under Tender-cum-Auction - DEIAA clearance obtained - order issued - reg.

- Ref:
1. Krishnagiri District Gazette Extra Ordinary No.1 dated 19.01.2018.
 2. Thiru S. Prasanth Kumar S/o V. Srinivasan, NO. 5/516, Munidevi Nagar, Hosur Taluk, Krishnagiri District tender application dated 07.02.2018.
 3. The District Collector, Krishnagiri Memorandum in Roc.No.188/2018/Mines-2 dated 09.03.2018.
 4. Mining plan approved by the Deputy Director of Geology and Mining, Krishnagiri in Roc. No. 188/ 2018 / Mines dated 28.05.2018.
 5. The District Level Environmental Impact Assessment Authority Tamil Nadu Letter No. DEIAA - TN/ F.No. 03/DEIAA-KGI/EC No. 86/2018 dated 27.08.2018.
 6. The Deputy Director of Town and County Planning Dharmapuri letter No. 2441/2018 Thama dated 11.10.2018.

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ORDER:

Thiru S. Prasanth Kumar S/o V. Srinivasan, No. 5/516, Munidevi Nagar, Hosur Taluk, Krishnagiri District had participated in the tender-cum-auction for the grant of quarry lease for rough stone over an extent of 3.35.0 Hects in Government land S.F.No. 588 (part) Alur Village of Hosur Taluk Krishnagiri District on 07.02.2018 and he had been declared as the highest bidder and precise area had been given for the grant of rough stone quarry lease in the said area for a period of Ten years from the date of execution of lease deed and he had been directed to submit the approved mining plan, Environmental Clearance from the DEIAA of Tamil Nadu and consent of the Tamil Nadu Pollution Control Board vide in the Memorandum 3rd cited.

The applicant had submitted the approved mining plan approved by the Deputy Director of Geology and Mining vide in the reference 4th cited, the Environment clearance given by the State Level Environment Impact Assessment Authority Tamil Nadu in the reference 5th cited. Further the applicant had submitted the Deputy Director of Town and country planning Dharmapuri region Dharmapuri letter 6th

cited in which it is stated that the lease applied area is situated "Non Planning Area".

In view of the above a quarry lease for rough stone is hereby granted to Thiru S. Prasanth Kumar S/o V. Srinivasan, NO. 5/516, Muidevi Nagar, Hosur Taluk, Krishnagiri District over an extent of 3.35.0 Hects in Government land S.F.No. 588 (part) of Alur village of Hosur Taluk, Krishnagiri District under the provisions of Rule 8 (1) of Tamil Nadu Minor Mineral Concession Rules, 1959 for a period of Ten years from the date of execution of lease deed subject to the following conditions.

I) The grantee should remit a sum of Rs. 22,20,000/- towards security deposit, Rs. 5,025/- towards area assessment in the relevant head of accounts and submit non judicial stamp papers for the value of Rs. 22,58,000/- and to execute the lease deed with District Collector in the prescribed time limit.

II. a) The grantee should sent the notice for operating the quarry to Director of Mines safety, Bangalore.

b) Quarrying operation should carried out only after appointing Mines Manager, Mines Mate and Foremen.

c) At any cost the blasting activity should be carried out under the Supervision of Mines Manger / Mines mate

d). If any accident occur in the quarry area the lessees should give intimation to the Director of Mines safety Bangalore and District Collector, Krishnagiri at once and lessee is solely responsible for any violation.

III.) A) சிறப்பு நிபந்தனைகள்:

- i. குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ள குவாரிக்கு அருகிலுள்ள மட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளியும், அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.
- அருகிலுள்ள கிராம சாலைகளுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும், இதர நெடுஞ்சாலைகளுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

III) B) சாதாரண கற்குவாரி பணி செய்வதற்கான நிபந்தனைகள்:

- (1) குத்தகை காலம் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் நாளிலிருந்து பத்து ஆண்டுகளாகும்.
- (2) குவாரி குத்தகை வழங்கப்பட்ட இடத்தில் குவாரி செய்யும் வேலிக்கல்/ குண்டுக்கல்/ கட்டுக்கல்/ சக்கை மற்றும் ஜல்லி ஆகியவற்றை மேற்படி இடத்திலிருந்து வெளியில் எடுத்துச் செல்வதற்கு முன்பு அவை ஒவ்வொன்றிற்கும் அவற்றிற்குரிய வீதத்தில் சீனியரேஜ் தீர்வை செலுத்தி இவ்வலுவலகத்தில் பரமிட் மற்றும் நடைச்சீட்டு பெற்ற பின்புதான் மேற்படி கனிமங்களை குவாரியிலிருந்து வெளியில் எடுத்துச் செல்ல வேண்டும். 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், இணைப்பு II-ல் அவ்வப்போது அரசால் நிர்ணயிக்கப்படும் வீதத்தில் பரப்பு தீர்வை செலுத்த வேண்டும். மேற்கண்ட தொகையைத் தவிர அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் இதர தொகைகளையும் குத்தகைதாரர் செலுத்த வேண்டும்.

- (3) குத்தகை இடத்திற்கு அருகிலுள்ள குடியிருப்புகள், கட்டடங்கள், நீர்நிலைகள், குளங்களின் கரைகள், மரங்கள், சாலைகள், வண்டிப்பாதைகள், நடைபாதைகள் மற்றும் இதர பொதுச் சொத்துக்களுக்கு பாதுகாப்பில்லாமல் குவாரி செய்ய வேண்டும்.
- (4) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகாமையில் உள்ள பட்டாதாரர்கள் மற்றும் பொது மக்களுக்கு பாதுகாப்பில்லாமல் குவாரி செய்ய வேண்டும்.
- (5) அ) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகிலுள்ள ரயில்பாதைகள், சாலைகள், மின்சாரம் மற்றும் தொலைபேசி கம்பிகளுக்கு 50 மீட்டரும், குடியிருப்பு பகுதியிலிருந்து 300 மீட்டரும், நடைபாதைகள், கிராம சாலைகளுக்கு 10 மீட்டரும் பாதுகாப்பு இடைவெளி விட்டு குவாரி செய்ய வேண்டும்.
ஆ) அருகிலுள்ள அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
இ) அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
- (6) மாவட்ட ஆட்சித்தலைவர் (அல்லது) அரசால் அதிகாரம் வழங்கப்பட்ட அலுவலரை குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிடவும், குவாரி பதிவேடுகள், ஆவணங்கள் மற்றும் கணக்கை சரிபார்க்கவும் அனுமதிக்க வேண்டும். இது சம்பந்தமாக அவர்கள் கோரும் அனைத்து விவரங்களையும் வழங்க வேண்டும்.
- (7) சுற்றுப்புற சூழ்நிலை பாதுகாப்பு, கனிம பாதுகாப்பு, தொழிலாளர் பாதுகாப்பு முதலியவற்றைக் கருத்தில் கொண்டு விஞ்ஞான அடிப்படையில் திறமைபுடன் முறையாகக் குவாரி செய்ய வேண்டும்.
- (8) மாவட்ட ஆட்சித்தலைவர் மற்றும் ஆணையர், புவியியல் மற்றும் சுரங்கத்துறை, ஆகியோரால் அதிகாரம் வழங்கப்பட்ட அலுவலரை மேலே பத்தி (5)-ல் குறிப்பிட்டுள்ள நிபந்தனைகள் தொடர்பாகவும், மேற்கண்ட அலுவலர்களின் ஆணையை நிறைவேற்றவும் குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிட அனுமதிக்க வேண்டும்.
- (9) குத்தகைதாரரின் செலவில் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றி அதனை பதிவு செய்வதற்கு முன்பு குத்தகை இடத்தில் குவாரி மற்றும் இது சம்பந்தப்பட்ட வேலைகளைத் தொடங்கக்கூடாது.
- (10) குத்தகை வழங்கப்பட்டுள்ள இடத்திற்குள் எல்லையிலிருந்து 7.5 மீட்டர் தூரத்திற்குள் குவாரி செய்யக் கூடாது.
- (11) பொது சாலைகளிலிருந்து குத்தகை வழங்கப்பட்ட இடத்திற்குச் செல்ல பாதை வசதி குத்தகைதாரர் சொந்த பொறுப்பில் செய்து கொள்ள வேண்டும்.
- (12) குத்தகை ஒப்பந்தப்பத்திரத்தின் இணைத்துள்ள வரைபடத்தில் காட்டியுள்ள குத்தகை இடத்தைச் சுற்றிலும் எல்லைக்கற்கள் நட்டு அவற்றைச் சரியானபடி பராமரிக்க வேண்டும்.
- (13) 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் இணைப்பு XII மற்றும் XII-ல் உள்ள படிவங்களில் முறையே இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டிணைத் தயார் செய்து அவற்றில் மாவட்ட ஆட்சித்தலைவரால் அதிகாரம் வழங்கப்பட்ட அலுவலரின் கைப்பொப்ப முத்திரை மற்றும் அலுவலக முத்திரைகள் பெற்று குவாரியிலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி ஆகியவற்றை வெளியில் எடுத்துச் செல்லும் ஒவ்வொரு வாகனத்திற்கும் ஒவ்வொரு நடைக்கும் வழங்கப்படவேண்டும். குண்டுக்கல், கட்டுக்கல், சக்கைக்கல், ஜல்லி ஆகியவற்றை ஏற்றிச் செல்லும் ஒவ்வொரு வாகனமும் அதனைச் சோதனைச் செய்வதற்கு அதிகாரம் பெற்ற அலுவலர் சோதனைச் செய்யும்போது நடைச்சீட்டிணைக் காண்பிக்க வேண்டும். இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டின் நகல்களை குவாரியில் வைத்திருக்க வேண்டும். முறையான இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டுகள் இல்லாமல் கனிமங்களை ஏற்றிச் செல்லும் வாகனங்கள் 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் மற்றும் சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம், 1957-ன்படி கைப்பற்றப்பட்டு, குத்தகைதாரர் மீது நடவடிக்கை எடுக்கப்படுவதுடன் குவாரிக் குத்தகையையும் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.

- (14) குத்தகை வழங்கப்பட்ட இடத்தை குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி குவாரி மட்டும் பயன்படுத்த வேண்டும். குத்தகை உரிம ஆணை அல்லது குத்தகை ஒப்பந்தப்பத்திரத்தில் தவறுதலாக கனிம விவரம் குறிக்கப்பட்டு இருந்தால் அதனை எந்த நேரத்திலும் திருத்துவதற்கு மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகைதாரர் அதனடிப்படையில் எந்த உரிமையும் கோரமுடியாது.
- (15) மெருகேற்றுவதற்கும், அயல் நாட்டிற்கு ஏற்றுமதி செய்வதற்கும் பயன்படும் பெரிய கந்துண்டங்கள் வடிவத்தில் கற்குவாரி செய்யக் கூடாது.
- (16) குத்தகை ஒப்பந்தப்பத்திரத்தில் குறிக்கப்படாத வேறு ஏதாவதொரு கனிமம் கிடைத்தால், அதனை சம்மந்தப்பட்ட அலுவலரின் அனுமதியைப் பெறாமலும், அதற்குரிய சீனியரேஜ் தொகையைச் செலுத்தாமலும் எடுக்கக்கூடாது. புதிய கனிமம் கிடைத்த விவரத்தை 30 தினங்களுக்குள் தெரிவிக்காமல் எடுத்துச் சென்றால் இக்குற்றத்திற்கு அந்த கனிமத்திற்குரிய சாதாரண சீனியரேஜ் கட்டணத்தைப்போல் 15 மடங்குவரை மாவட்ட ஆட்சித்தலைவரால் அபராதம் விதித்து வசூலிக்கப்படும்.
- (17) குத்தகை காலம் முடிந்தபிறகு, குத்தகை வழங்கப்பட்ட இடத்திலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லியை குவாரி செய்து வெளியில் எடுத்துச் செல்ல குத்தகைதாரருக்கு உரிமையில்லை.
- (18) குத்தகை காலம் முடிவடைந்த பிறகு குத்தகை இடத்தில் எஞ்சின், மெஷின் போன்ற எந்தவிதமான தளவாட பொருட்களையும் வைத்திருக்கக்கூடாது. அவற்றை குத்தகை காலத்தில் கடைசி நாளன்று குத்தகைதாரர் எடுத்துச் சென்றுவிட வேண்டும்.
- (19) குத்தகையை வேறு எவருக்கும் உள் குத்தகைக்கு விடக்கூடாது.
- (20) குவாரி செய்வதில் இழப்பு ஏற்படின் நஷ்டஈடு கேட்கக்கூடாது.
- (21) குவாரியில் வேலை செய்யும் தொழிலாளர்கள் மற்றும் இதர நபர்களுக்கு விபத்து ஏதாவது ஏற்படின் அதற்கு முழுப் பொறுப்பினையும் குத்தகைதாரரைச்சேரும். இதற்கு அரசு பொறுப்பல்ல.
- (22) அரசுக்கு செலுத்த வேண்டிய தொகையை உரிய காலத்திற்குள் செலுத்தவில்லை என்றால் அத்தொகை 24 % அல்லது அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் வீதத்தில் வட்டியுடன் குத்தகைதாரரிடமிருந்து வசூலிக்கப்படும்.
- (23) அரசுக்கு செலுத்த வேண்டிய பாக்கித் தொகை தமிழ்நாடு வருவாய் வசூல் சட்டம் 1864-ன் கீழ் வசூலிக்கப்படும்.
- (24) குத்தகை நிபந்தனைகள், 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், அரசு, ஆணையர்,, புவியியல் மற்றும் சுரங்கத்துறை, மாவட்ட ஆட்சித்தலைவர் ஆகியோரது ஆணைகள் மீறப்படின் மீறலுக்கு அபராதம் விதிப்பதோடு அல்லாமல் குத்தகைதாரருக்கு நேர்முக விசாரணைக்கு வாய்ப்பளித்த பின்பு குத்தகை உரிமம் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
- (25) அரசின் அவ்வப்போதைய ஆணைகளுக்கேற்ப நிபந்தனைகளை மாற்றி அமைக்கவோ, நீக்கவோ, கூடுதலாக சேர்க்கவோ, மாவட்ட ஆட்சித்தலைவருக்கு முழு அதிகாரம் உண்டு.
- (26) மேற்கூறிய நிபந்தனைகளுடன் 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம் 1957, மாவட்ட ஆட்சித்தலைவர் ஆகியோரால் அவ்வப்போது பிறப்பிக்கப்படும் ஆணைகள் குத்தகைதாரரைக் கட்டுப்படுத்தும்.
- (27) குவாரிகள்/சுரங்கங்களுக்கு பொருந்தக்கூடிய தொழிலாளர் சட்டங்களுக்கு கட்டுப்பட்டு குத்தகைதாரர் குவாரி செய்யவேண்டும். தவறினால் சம்மந்தப்பட்ட அரசின் சட்டப்பூர்வமான நடவடிக்கைகளுக்கு குத்தகைதாரர் உள்ளாக வேண்டி இருக்கும்.
- (28) இந்திய வெடிமருந்து சட்டம் 1884 (Central Act IV of 1884)-ன்படி உரிய வெடிமருந்து உரிமம் பெற்று குத்தகைதாரர் பாறைகளை வெடிவைத்து உடைக்க வேண்டும். தவறும் பட்சத்தில் குத்தகைதாரர் கட்டும் தண்டனைக்கு உள்ளாக வேண்டியிருக்கும்.
- (29) குத்தகைதாரர் குவாரியில் குழந்தை தொழிலாளர்களை பணியமர்த்தக்கூடாது.

IV) a) The conditions imposed by the Tamil Nadu Pollution Control Board in the consent to Operate in Air and Water Pollution Act should be strictly adhered and the consent should be renewed periodically.

b) The Environment Clearance issued by the SEIAA, Tamil Nadu should be renewed within the prescribed time limit.

V) Conditions imposed by the DEIAA.

1. (i) The Environmental Clearance is granted to Mining of Rough Stone for the production quantity of 1800470 Cu.m of Rough stone for the period of 5 Years from the date of execution of the Mining lease period.

(ii) Depth of mining permitted = 71 mts (including topsoil and burden) for a period of 5 years. After reaching 40 mts Bgl. Depth, further quarry should be carried out, after obtaining NOC from PWD Ground water division.

2. A. Conditions to be complied before the commencing of mining operation

(1). The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.

(2). NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.

(3). The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.

(4). A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

(5). Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.

(6). The proponent shall ensure that First Aid Box is available at site.

(7). The excavation activity shall not alter the natural drainage pattern of the area.

(8) The excavated pit shall be restored by the project proponent for useful purposes.

- (9). The proponent shall quarry and remove only in the permitted areas as ~~per the~~ approved Mining Plan details.
- (10). The quarrying operation shall be restricted between 7 AM and 5 PM.
- (11). The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- (12). A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.
- (13). Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
- (14). The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
- (15). Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- (16). Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- (17). The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- (18). Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
- (19). A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
- (20). The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.(GLC= Ground Level Concentration), (NAAQ=Noise and Ambient Air Quality)
- (21). The following measures are to be implemented to reduce Air Pollution during transportation of mineral

- (i). Roads shall be graded to mitigate the dust emission.
- (ii). Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
- (22). The following measures are to be implemented to reduce Noise Pollution
- (i). Proper and regular maintenance of vehicles and other equipment.
- (ii). Limiting time exposure of workers to excessive noise.
- (iii). The workers employed shall be provided with protection equipment and earmuffs etc.
- (iv). Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- (23). Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
- (24). Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Assistant Director, Ground Water Division, PWD, Dharmapuri.
- (25) Rain water harvesting to collect and utilize the entire water falling in land area should be provided by construction of a storage tank with a capacity of 5,00,000 litres and the rain water harvested in the entire quarry area should be stored in it and used for the quarry purpose like dust prevention, wet drilling providing water for green belt etc
- (26). Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- (27). Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- (28). The following measures are to be adopted to control erosion of dumps:-
- (i). Retention/ toe walls shall be provided at the foot of the dumps.
- (ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- (29). Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and

trans boundary movement) Rules, 2008 and its amendments thereof
recyclers authorized by TNPCB.

(30). Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(31). Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the (lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season. Photographs of the silt trap should be furnished before commencing quarry operation.

(32). The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, That the ground water is getting depleted due to the quarrying activity, necessary corrective measures shall be carried out. The Assistant Director ground water Division, PWD Dharmapuri shall monitor.

(33). No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

(34). To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution and it should be monitored by the District Environmental Engineer, TNPCB, Hosur on yearly basis.

(35). It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.

(36). It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site

- (37). Ground water quality monitoring should be conducted once in 3 Months.
- (38). Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
- (39). Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.
- (40). Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.
- (41). Bunds to be provided at the boundary of the project site and it should be properly maintained.
- (42). The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
- (43). At least 10 Neem trees should be planted around the boundary of the quarry site.
- (44). Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
- (45). The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.
- (46). The Project Proponent shall provide solar lighting system to the nearby villages
- (47). The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- (48). Rainwater shall be pumped out Via Settling Tank only
- (49). Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
- (50). As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

(51). The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

(52) Safety equipments to be provided to all the employees.

(53) Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai

(54) The Assistant / Deputy Director Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.

(55) The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

(56) The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.

(57) The Proponent shall furnish the data obtained from the Public works Department regarding the details of ground water table in the quarry site.

(58) The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.

(59) The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.

(60) Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

(61) The environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur.

(62) The Assistant Director Public works Department, Ground water Division Dharmapuri shall monitor whether the quarrying activity is carried out above the ground water level on yearly basis.

(63) NOC for sanitary certificate shall obtained from the Deputy Director of Health services, Krishnagiri.

(64) Yearly medical examination of the quarry workers should be carried out by the registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services Krishnagiri.

(65) Closed circuit camera should be erected at the quarry site and the passage of vehicles in and out of the quarry should be recorded and the footage of the recordings of the camera should be maintained and should be produced before the enforcing officials when ever called for.

(66) Vehicles used for transportation of quarried materials should be fitted with GPS and monitored.

(67) Pit Mouth register should be maintained in online.

(68) Auditor report on the annual turnover amount should be submitted to the District Collector within one month from the end of the financial year.

(69) 02.5% of the turn over amount should be utilized for the CSR activity after consultation with the District Collector.

B. General Conditions:

(1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.

(2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.

(3) No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.

(4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.

(5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

(6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.

(7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.

(8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

(9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.

(10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.

(11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

(12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

(13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.

(14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.

(15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its regional office located at Chennai.

(16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

(17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance

(18) The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.

(19) The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA.TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

(20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

(21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

(22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.

VI. The lessee should strictly adhere all the conditions imposed in the environmental clearance issued by The SEIAA Tamil Nadu and consent order of the Tamil Nadu Pollution Control Board.

VII. The lessee should periodically renew the environmental clearance and the consent orders of the Tamil Nadu Pollution Control Board without any lapse.

VIII. If any illicit quarrying is found in the area over an extent of 3.35.0 hectares in S.F.No. 588 (part) of Alur Village, Hosur Taluk Krishnagiri District before the date of execution of lease deed, this lease deed is liable to be cancelled and criminal action will be initiated.

IX. If the quarry area is situated within 10 km distance from any protected areas NOC from the Standing committee of NBWL should be obtained before commencing the quarry operation.

X. If the lease holder wants to quarry more than the quantity permitted in the environmental clearance within the lease period, modified mining plan / scheme and Environment Clearance for the additional quantity should be submitted.

ole

[Signature]
DISTRICT COLLECTOR,
KRISHNAGIRI.

2/23

To

Thiru S. Prasanth Kumar *[Signature]*
S/o V. Srinivasan,
No. 5/516, Munidevi Nagar,
Hosur Taluk, Krishnagiri District

Copy to

1. The Revenue Divisional Officer, Hosur.
2. The Tahsildar, Hosur.
3. The Village Administrative Officer, Alur village.

[Signature]
2/23/19

ஆலூர் கிராம நிர்வாக அலுவலரின் சான்று

கிருஷ்ணகிரி மாவட்டம் ஒசூர் வட்டம், ஆலூர் கிராமம், சர்வே எண்.588 பகுதி 1-ல் 3350 ஹெக்டேர் அரசு புறம்போக்கு நிலம் டெண்டர் மற்றும் பொது ஏலம் வாயிலாக திரு பிரசாந்த்குமார் என்பவருக்கு கல் உடைத்துக்கொள்ள கிருஷ்ணகிரி மாவட்ட ஆட்சியரால் 10 ஆண்டுகளுக்கு அதாவது 08-03-2019 முதல் 07-03-2029 வரை Doc No.2273 குத்தகை உரிமம் வழங்கப்பட்டுள்ளது. தற்போது குவாரியில் கல் உடைக்கும் வேலை நடைபெற்று வருகிறது.

குத்தகை உரிமம் வழங்கப்பட்டுள்ள சர்வே எண் 588 மேற்கு பக்கம் சரிவாக உள்ளது சரிவின் கீழ் சர்வே எண்.589 மற்றும் சர்வே எண் 591 ல் ஏரிகள் உள்ளதாக கணக்கில் இருந்தது. தற்போது சர்வே எண்.591 -ல் ஏரியில்லை. சர்வே எண்.589 ல் உள்ள ஏரிக்கு சர்வே எண் 588 ல் இருந்து வரத்து வாரி ஏதும் இல்லை. மழைகாலங்களில் கிழக்கு மற்றும் மேற்கில் உள்ள பகுதிகளில் மழை பெய்யும் பொழுது மழை நீர் குறிப்பிட்ட வழியின்றி பரவலாக சென்று ஏரியில் சேர்கிறது. மழைகாலத்தில் மட்டுமே இந்த ஏரியில் தண்ணீர் இருக்கும். மற்ற காலங்களில் வறண்டே இருக்கும்.

சர்வே எண்.589-ல் உள்ள ஏரியின் மேற்குபகுதியில் விவசாயம் மானாவரி செய்யப்பட்டுவருகிறது. ஏரியில் நீர் தேங்கும் பகுதியில் இதுவரை முழுமையாக நிறைந்ததில்லை. மேலும் இந்த ஏரிக்கு ஆயக்கட்டு நிலங்கள் ஏதும் இல்லை. ஏரியின் வடக்கிலுள்ள நிலங்கள் பெரும்பாலானவை அரசு புறம்போக்கு நிலங்கள் ஆகும். சுற்றிலும் உள்ள நிலங்களில் பெய்யும் மழை நீரை இந்த ஏரிக்கு கொண்டு வர வரத்து வாய்க்கால் இல்லாத நிலையிலும், சர்வே எண்.588 ல் கல்குவாரி குத்தகை உரிமம் வழங்கும் போது ஏரிக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி விடப்பட்டுள்ள நிலையிலும் இந்த ஏரியின் நீர் இருப்பு பாதிக்க வாய்ப்பில்லை. மேலும் மழை காலங்களைத் தவிர இதர காலங்களில் ஏரி தண்ணீர் இன்றியே இருக்கும்.

கிராம நிர்வாக அலுவலர்,
Village Administrator's Office
No: 72, Ashokapuram,
Krishnagiri - Dist.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPEAL NO. **36** OF 2023

S. Prasanth Kumar

... Appellant

Vs

SEIAA and Ors.

... Respondents

ADDITIONAL TYPED SET FILED BY
THE APPELLANT

M/s. M VIJAYA MEHANATH
S SARAVANAN
R SURESH
E KARTHIKEYAN
TASHI ANIL

COUNSEL FOR APPELLANT